

GOVERNMENT OF ASSAM
REVENUE & DISASTER MANAGEMENT (LR) DEPARTMENT
ASSAM SECRETARIAT (CIVIL), DISPUR
GUWAHATI-6

ORDERS BY THE GOVERNOR
NOTIFICATION

Dated Dispur the 21st April, 2017

No.RLA.300/2013/Pt-II/158 : In exercise of the powers conferred upon section 51 (1) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Act No.30 of 2013) read with rule 45(1) of the Assam Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Rules, 2015 (framed under section 109 of the said Act), the Governor of Assam is pleased to declare the Court of the District and Sessions Judges of the Districts of Kamrup (M), Nagaon, Sonitpur, Jorhat and Cachar to act as the "Land Acquisition, Rehabilitation and Resettlement Authority" to exercise jurisdiction, powers and authority conferred on it by or under the Act.

The above Courts will act as the LARR Authority for the respective Revenue Divisions namely - Lower Assam, Central Assam, North Assam, Upper Assam and Barak Valley Division respectively for a period of 1 (one) year from the date of issue of this Notification.

This Notification is issued with the consent of the Hon'ble Gauhati High Court conveyed vide their letter No.HC.VII-30/2017/1430/A Dated Guwahati, 28th of March, 2017.

(Sd/- Shri Rajesh Prasad, IAS)
Commissioner & Secretary to the Govt. of Assam,
Revenue & Disaster Management Department

Memo.No.RLA.300/2013/Pt-II/ 158-A

Dated Dispur, the 21st April, 2017

Copy to :

1. The Commissioner, Upper Assam Division, Jorhat/ Central Assam Division, Nagaon/ Northern Assam Division, Tezpur/ Lower Assam Division, Guwahati/ Barak Valley Division, Silchar.
2. The Registrar (Judicial), Gauhati High Court, Guwahati-1
3. The District & Sessions Judge, Kamrup (M)/ Nagaon/ Sonitpur/ Jorhat/ Cachar.
4. The L.R. & Secretary to the Gov. of Assam, Judicial Deptt., Dispur, Guwahati-6
5. The Principal Secretary, B.T.C., Kokrajhar/ Karbi Anglong Autonomous Council, Diphu/ N.C. Hills Autonomous Council, Halflong.
6. The Deputy Commissioner,
The Sub Divisional Officer (Civil),.....
7. The Director of Land Requisition & Acquisition & Reforms, Assam, Rupnagar, Guwahati-32.
8. The Director, Printing & Stationery, Assam, Bamunimaidam, Guwahati-21. He is requested to publish copy of the notification in the Extra Ordinary Gazette and send 50 copies of the same to the Revenue & D.M. Deptt.
9. The Staff Officer to the Chief Secretary, Assam, Dispur, Guwahati-6
10. P.S. to the Hon'ble Chief Minister, Assam, Dispur, Guwahati-6
11. P.S. to the Hon'ble Minister of State, Revenue & D.M. etc., Dispur, Guwahati-6
12. P.,S. to the Principal Secretary to the Govt. of Assam, Revenue & D.M. Deptt., Dispur, Guwahati-6
13. P.S. to the Commissioner & Secretary to the Govt. of Assam, Revenue & D.M. Deptt., Dispur, Guwahati-6

By order etc.,



Joint Secretary to the Govt. of Assam
Revenue & D.M. (L.R.) Department